

**FIR No. 28/18**  
**Police Station : Moti Nagar**  
**State Vs. Rishabh Verma @ Sunny**  
**U/s 392/394/397/34 IPC & 25/54/59 Arms Act**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

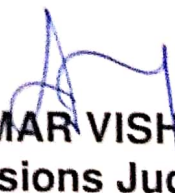
Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Mohd. Ilyasi, learned counsel for applicant / accused.

This is the application for grant of bail to accused Rishabh Verma @ Sunny.  
Reply to the bail application filed.

It is submitted by Ld. Counsel for accused/applicant that he does not want to press the bail application and wants to withdraw the same.

In view of submission, the bail application of accused Rishabh Verma @ Sunny is dismissed as withdrawn.

Bail application stands disposed off accordingly.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No. 318/2018**  
**Police Station : Patel Nagar**  
**State Vs. Pawan Kumar Gautam**  
**U/s 186/353/307/147/148/149/34 IPC**

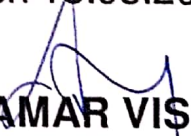
12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

**Present:** Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Anand , learned counsel for applicant / accused.

Reply to the bail application filed.

Matter pertains to the court of Shri Lal Singh, Ld. ASJ West District, who will hold the court on 15.05.2020. Therefore, matter be listed on 15.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No. 265/17**  
**Police Station : Ranhola**  
**State Vs. Ravi**

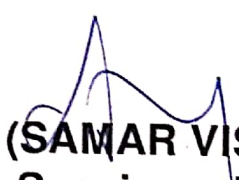
**U/s 363/365/302/34 IPC r/w section 25/54/59 Arms Act**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

**Present:** Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. S.N Chauhan, learned counsel for applicant / accused.

At request, be put up for consideration on 20.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No. 876/2017**  
**Police Station : Ranhola**  
**State Vs. Jaswant @ Pappu**  
**U/s 302/308/323/148/149 IPC**

12.05.2020


**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

**Present:** Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Iqbal Singh , learned counsel for applicant / accused.

Matter pertains to the court of Shri Lal Singh, Ld. ASJ West District, who will hold the court on 15.05.2020.

Reply not filed.

Issue notice to Investigating Officer for filing reply on 15.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**




**Bail Application no.506 & 507 of 2020  
FIR No. 127/2020  
Police Station : Punjabi Bagh  
State Vs. 1. Ashok Kumar 2.Poonam  
U/s 498A/406/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None.

Be put up on 10.06.2020.

  
**(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
12.05.2020**

**FIR No. 440/18  
Police Station : Ranhola  
State Vs. Pawan & Ors  
U/s 304B/498A/34 IPC**

12.05.2020

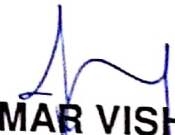
**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

**Present:** Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Hemant Kumar Srivastava, learned counsel for applicant / Accused.

This is the application for grant of bail to accused Pawan.

Reply not filed.

Issue notice to Investigating Officer for filing reply on 16.05.2020.

  
**(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
12.05.2020**

**FIR No. 336/2019**  
**Police Station : Hari Nagar**  
**State Vs. Ankush Mehta**  
**U/s 376D/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

**Present:** Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None for applicant / accused.

Reply to the bail application filed through e-mail.

None is present on behalf of accused / applicant.

Be put up on 14.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No.819/15**  
**Police Station : Tilak Nagar**  
**State Vs. Anoop**  
**U/s 302 IPC**


12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Mahesh Patel, learned counsel for applicant / accused.

Some more time is sought by the IO for verification of documents annexed with the bail application.

Be put up on 13.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No. 109/2019**  
**Police Station : Paschim Vihar**  
**State Vs. Prince Dixit @ Vikram & Ors**  
**U/s 302/201/380/411/120B/34 IPC**


12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. S.K Tiwari, learned counsel for applicant / accused.

Ld. Counsel for accused wants to file certain medical document in support of his bail application and sought time.

Be put up on 20.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**



**FIR No. 108/2019**  
**Police Station : Paschim Vihar**  
**State Vs. Prince Dixit @ Vikram & Ors**  
**U/s 302/201/380/411/120B/34 IPC**


12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. S.K Tiwari, learned counsel for applicant / accused.

Ld. Counsel for accused wants to file certain medical document in support of his bail application and sought time.

At request, be put up on 20.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

FIR No.1513/15  
Police Station : Uttam Nagar  
State Vs. Jitender Rathi @ Jitte  
U/s 307/328/368/363/376D IPC & 6 POSCO Act & 25/27 Arms Act

12.05.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Mohit Nagar and Shri Yogesh, learned counsel for applicant / accused.

This is the regular bail application, therefore, it would be expedient that the same be decided by the regular court.

It is submitted that the matter pertains to the court of Ms. Sugandha Aggarwal, Ld. ASJ

Be listed before concerned court on 20.05.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
12.05.2020


**FIR No. 23/2018**  
**Police Station : Punjabi BAgH**  
**State Vs. Pintu Verma**  
**U/s 323/506/370/342/376/120B/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Mahesh Patel, learned counsel for applicant / accused.

Fresh application for grant of interim bail to accused/applicant received.  
Issue notice to IO for 20.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No. 797/17**  
**Police Station : Ranhola**  
**State Vs. Manoj Kumar**  
**U/s 498A/304B/306/34 IPC**

12.05.2020


**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None for applicant / accused.

Fresh bail application received.

Notice be issued to IO for filing reply.

Be put on 15.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No.254/2018**  
**Police Station : Anand Parbat**  
**State Vs. Jitender @ Bhaiya & Ors**  
**U/s 307/341/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.

Learned counsel for applicant / accused.


This is an application for interim bail on behalf of accused Jitender @ Bhaiya.

The interim bail application is moved on the ground that the applicant's brother is paralyzed and in a bed ridden condition, whose currently treatment is going on at BLK Hospital, Pusha Road. It is further stated in the application that brother of applicant is unable to take care of himself.

I have gone through the reply of the investigating officer according to which the accused is a habitual criminal having criminal record. The accused has no permanent address of Delhi and his family is residing in a rental home.

The allegation against the accused are under section 307/341/34 IPC. These allegations are serious in nature. The offence under section 302 is punishable with death or life imprisonment. The grounds mentioned in the application does not entitle him for bail nor for interim bail. Hence, no ground is made out to release the applicant. Accordingly, the bail application is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**



FIR No.461/2019  
Police Station : Rajouri Garden  
State Vs. Raja @ Achu  
U/s 392/394/34 IPC

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

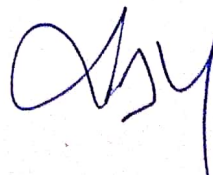
Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Lokesh Kumar Khanna learned counsel for applicant / accused

This is an application for grant of bail on behalf of accused Raja @ Achu.


The bail application is moved on the ground that the accused is incarceration from long time and only earning member in his family having old mother (sick) and also sick wife, having two months child.

I have gone through the reply of the investigating officer according to which the applicant/accused was correctly identified by the complainant during the TIP proceedings. The accused is involved in three other cases.

The allegation against the accused are under section 392/394/397/34 IPC and 25/54/59 Arms Act. These allegations are serious in nature. The offence under section 397 IPC is punishable with a minimum imprisonment of seven years and the offence section 394 IPC is punishable with life imprisonment. The reply of investigating officer suggest that the applicant is a habitual offender and he has three more cases against him including one of robbery like the present one. The grounds mentioned in the application does not entitle him for regular bail nor for interim bail at this stage. Hence, no ground is made out to release the applicant. Accordingly, the bail application is dismissed.



Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
12.05.2020

FIR No.325/2020  
Police Station : Hari Nagar  
State Vs. 1. Shahid, 2.Faisal, 3.Shoiab  
U/s 354(B)/323/509 & 34 IPC

12.05.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh.Sumit Gauba, learned counsel for the complainant.  
None for accused/applicant.

Separate replies to the bail applications of accused Shoiab and Faisal filed.

None is present on behalf of accused/applicant.

Be put on 20.05.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
12.05.2020

**FIR No.325/2020**  
**Police Station : Hari Nagar**  
**State Vs. 1. Shahid, 2.Faisal, 3.Shoiab**  
**U/s 354(B)/323/509 & 34 IPC**

12.05.2020


**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh.Sumit Gauba, learned counsel for the complainant.  
None for accused/applicant.

Separate replies to the bail applications of accused Shoiab and Faisal filed.

None is present on behalf of accused/applicant.

Be put on 20.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No. 318/18**  
**Police Station : Patel Nagar**  
**State Vs. Lal Singh @ Randhir Singh**  
**U/s 147/148/149/186/307/353/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**


Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None for applicant / accused.

Fresh bail application received.

Reply not filed.

Notice be issued to IO for filing reply.

Be put on 21.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**



**FIR No. 336/2019**  
**Police Station : Hari Nagar**  
**State Vs. Ankush Mehta**  
**U/s 376D/34 IPC**

12.05.2020

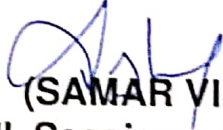
**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

**Present:** Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None for applicant / accused.

Reply to the bail application filed through e-mail.

None is present on behalf of accused / applicant.

Be put up on 14.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No. 597/20**  
**Police Station : Nihal Vihar**  
**State Vs. Rajvir**  
**U/s 392/34 IPC**

12.05.2020


**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None for applicant / accused.

Reply filed to the bail application.

None present on behalf of accused.

Be put up on 16.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No.3/2019**  
**Police Station : Rajouri Garden**  
**State Vs. Vikas @ Panna etc**  
**U/s 394/397/411/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.

Sh. Monis Ahmed learned counsel for applicant / accused.

This is an application for interim bail on behalf of accused Amit @ Ammu Nepali

The interim bail application is moved on the ground that the accused is in judicial custody since 04.01.2019 and the wife of the applicant is ill from several diseases.

I have gone through the reply of the investigating officer according to which the applicant is involved in the offence of robbery and the knife was recovered from the possession of applicant and he may intimidate the complainant.

The allegation against the accused are under section 394/397/411/34 IPC. These allegations are serious in nature. The offence under section 397 IPC is punishable with a minimum imprisonment of seven years and the offence section 394 IPC is punishable with life imprisonment. The grounds mentioned in the application does not entitle him for bail nor for interim bail. Hence, no ground is made out to release the applicant. Accordingly, the bail application is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.

  
**(SAMAR VISHAL)**

**Add. Sessions Judge-08**  
**West District, THC Delhi**

**12.05.2020**

**FIR No. 597/20**  
**Police Station : Nihal Vihar**  
**State Vs. Umesh**  
**U/s 392/34 IPC**


12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None for applicant / accused.

Fresh bail application received.

Issue notice to the IO for filing reply on the next date for 16.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No. 425/19**  
**Police Station : Paschim Vihar**  
**State Vs. Abhijeet Malik**  
**U/s 302/120B/34 IPC**

12.05.2020


**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh.Karmesh Sharma, learned counsel for the complainant.  
None for the applicant/accused.

Reply to the bail application filed.

The matter pertains to the court of Shri Lal Singh, Ld. ASJ West District, who will hold the court on 15.05.2020. Therefore, in the fitness of things, it would be appropriate, if the present bail application is heard by him.

Be listed on 15.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**



12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh.Subodh Kumar, learned counsel for applicant / accused.

This is an application for extension of interim bail of accused Pranav Uppal.

Vide order dated 25.03.2020, the applicant accused was granted interim bail of 45 days on personal bond of Rs. 25,000/- with one surety of like amount.

It is submitted by the Ld. Counsel that accused has gone to surrender before the jail authorities, but he was not allowed to surrender and he has moved application on 08.05.2020 for extension of interim bail.

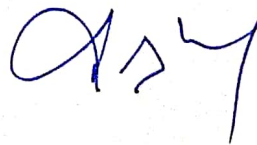
Heard.

Ld. Additional Public Prosecutor for the State has opposed the extension of interim bail.

The file of bail proceedings is called from the Bail Section and the bail order got verified.

It is submitted by Ld. Counsel that he has furnished the bail bond after which he was released.


In these circumstances, ***the interim bail of accused Pranav Uppal is extended for further period of 45 days w.e.f 09.05.2020 till 23.06.2020 on the bail bond already furnished by the accused.*** Accused/applicant shall surren-



der before the concerned Jail Authorities on 23.06.2020 before 5 p.m under intimation to this court.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

At request, copy be given Dasti.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**


**Bail Application no. 740 & 741  
FIR No.0064/2020  
Police Station : Patel Nagar  
State vs 1. Sapna Behl 2. Sanjeev Kumar Behl  
U/s 387/506 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None for the applicant/accused.  
Sh. Vinit Jain, learned counsel for the complainant.

None has appeared on behalf of accused/applicant. It is already 1 p.m.  
Be put up on 18.05.2020.

  
**(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
12.05.2020**

**FIR No.265/2017**  
**Police Station : Mundka**  
**State Vs. Nand Kishore @ Bobby**  
**U/s 302/396/412/120B IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Iqbal Khan learned counsel for applicant / accused.

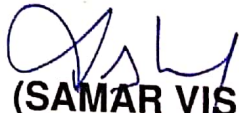
This is an application for interim bail on behalf of accused Nand Kishore @ Bobby.

The interim bail application is moved on the ground of surgery of his wife. However, it is mentioned in the bail application itself that the surgery has been conducted on 08.05.2020. Further, there is no record from the doctor or the hospital to show the date of any proposed surgery of the wife of the applicant.

I have gone through the reply of the investigating officer.

The allegation against the accused are under section 302/396/412/120B IPC. These allegations are serious in nature. The offence under section 302 is punishable for death or life imprisonment. The grounds mentioned in the application does not entitle him for bail nor for interim bail. Hence, no ground is made out to release the applicant. Accordingly, the bail application is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**



12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Iqbal Khan learned counsel for applicant / accused.


This is an application for interim bail on behalf of accused Karandeep Singh Rayat

The interim bail application is moved on the ground that he is in custody for last 35 months. His father and wife are seriously ill and the surgery of his father was scheduled for 02.05.2020.

I have gone through the reply of the investigating officer according to which the date of surgery was 09.05.2020, which has already passed.

The allegation against the accused are under section 302/120B/201/34. These allegations are serious in nature. The offence under section 302 is punishable for death or life imprisonment. The grounds mentioned in the application does not entitle him for bail nor for interim bail. Hence, no ground is made out to release the applicant. Accordingly, the bail application is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No.113/2018**  
**Police Station : Punjabi Bagh**  
**State Vs. Sonu**  
**U/s 394/397/411/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

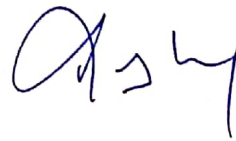
Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Vineet Jain learned counsel for applicant / accused Sonu.

This is an application for grant of bail on behalf of accused Sonu.

The bail application is moved on the ground that in the family of applicant / accused, no one except him to look after his family as the mother of the applicant is a housemaid and due to COVID-19, she is also unable to do her work and helpless to protect herself and her family.

I have gone through the reply of the investigating officer according to which the applicant/accused's family is a joint family i.e. father Kishan Lal, elder brother Govinda, younger brother Ram, Ram's wife etc.

The allegation against the accused are under section 394/397/411/34 IPC. These allegations are serious in nature. The offence under section 397 IPC is punishable with a minimum imprisonment of seven years and the offence section 394 IPC is punishable with life imprisonment. The grounds mentioned in the application does not entitle him for regular bail nor for interim bail at this stage. Hence, no ground is made out to release the applicant. Accordingly, the bail application is dismissed.





Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.



**(SAMAR VISHAL)**  
**Add. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No.393/2018**  
**Police Station : Punjabi Bagh**  
**State Vs. Vivek**  
**U/s 323/354D/509/307/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Vineet Jain learned counsel for applicant / accused.


This is an application for grant of bail on behalf of accused Vivek.

The bail application is moved on the ground that he has been falsely implicated and is in custody since 29.07.2018. It is further stated in the application that charge has not been framed.

I have gone through the reply of the investigating officer according to which the applicant has availed interim bail of 15 days in February 2020.

The allegation against the accused are under section 323/354D/509/307/34 IPC. These allegations are serious in nature. The offence under section 307 IPC is punishable with life imprisonment. The grounds mentioned in the application does not entitle him for regular bail nor for interim bail at this stage. Hence, no ground is made out to release the applicant. Accordingly, the bail application is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**Bail application number 976/2010**  
**FIR No.698/2019**  
**Police Station : Rjouri Garden**  
**State Vs. Sahid**  
**U/s 392/394/397/307 IPC and 25/27/54/59 Arms Act**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Girish Gupta learned counsel for applicant / accused.


This is an application for interim bail on behalf of accused Sahid

The interim bail application is moved on the ground that the mother of the applicant / accused is heart patient and advised to angiography by the doctor. The medical documents are annexed with the application.

I have gone through the reply of the investigating officer according to which the applicant committed robbery and fired upon the complainant. The accused is involved in eight other cases.

The allegation against the accused are under section 392/394/397/307/34 IPC and 25/27/54/59 of Arms Act. These allegations are serious in nature. The grounds mentioned in the application does not entitle him for bail nor for interim bail. Hence, no ground is made out to release the applicant. Accordingly, the bail application is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No.23/18**  
**Police Station : Khyala**  
**State Vs. Mohd. Salim & Ors**  
**U/s 302/323/34**


12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh.Vijay Mehta, learned counsel for applicant / accused Mohd. Salim.

Senior Advocate namely Ms. Rebecca Mammen John and Shri Vishal Gosain have been appointed Special Public Prosecutor in this case. Therefore, before hearing on the present bail application, issue notice to them for the next date of hearing.

Put up on 01.07.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No.23/18**  
**Police Station : Khyala**  
**State Vs. Mohd.Salim& Ors**  
**U/s 302/323/34**

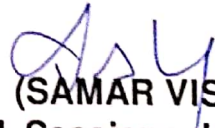
12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Vijay Mehta, learned counsel for applicant / accused Sahnaz.

Senior Advocate namely Ms. Rebecca Mammen John and Shri Vishal Gosain have been appointed Special Public Prosecutor in this case. Therefore, before hearing on the present bail application, issue notice to them for the next date of hearing.

Put up on 01.07.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**



**FIR No. 318/2017**  
**Police Station : Moti Nagar**  
**State Vs. Lalit Chandna**  
**U/s 302/394/397/34 IPC**

12.05.2020


**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

**Present:** Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None for applicant / accused.

Reply to the bail application filed.

None has appeared on behalf of applicant/accused.

Be put up on 16.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**



**FIR No. 318/18**  
**Police Station : Patel Nagar**  
**State Vs. Lal Singh @ Randhir Singh**  
**U/s 147/148/149/186/307/353/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**


Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None for applicant / accused.

Fresh bail application received.

Reply not filed.

Notice be issued to IO for filing reply.

Be put on 15.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No.25/2020**  
**Police Station : Anand Parbat**  
**Sonu vs State**  
**U/s 302/34 IPC**


12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Atul Kumar Sharma , learned counsel for applicant / accused.

Ld. Counsel for the applicant/accused has filed medical documents of wife of accused.

Let the said medical documents be got verified by the IO for 15.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**Bail Application nos. 2874/19, 2875/19, 2876/19, 2877/19, 2878/19  
FIR No.540/2019  
Police Station : Hari Nagar  
State Vs. 1. Usha Negi 2. Sanjay Kumar 3. Karan Nagi 4. Babita  
and Ranu Makol  
U/s 406/498A/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Vijay Mehta, learned counsel for applicant / accused.

Neither the complainant nor the Investigating Officer is present.

**The inter-**

**Bail Application nos. 2874/19, 2875/19, 2876/19, 2877/19, 2878/19**  
**FIR No.540/2019**  
**Police Station : Hari Nagar**  
**State Vs. 1. Usha Negi 2. Sanjay Kumar 3. Karan Nagi 4. Babita**  
**and Ranu Makol**  
**U/s 406/498A/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**


Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Vijay Mehta, learned counsel for applicant / accused.

Neither the complainant nor the Investigating Officer is present.

***The interim order dated 20.04.2020 is extended till the next date of hearing.***

Put up for consideration on 01.07.2020.

Issue notice to the IO for the next date of hearing.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

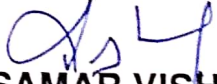
**FIR No.318/18  
Police Station : Patel Nagar  
U/s 186/34 IPC  
Lakhwinder @ Suresh Vs State**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Ishan Yadav, learned counsel for applicant / accused.

Matter pertains to the court of Shri Lal Singh, Ld. ASJ West District, who will hold the court on 15.05.2020. Therefore, matter be listed on 15.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

FIR No.165/2020  
Police Station : Rajouri Garden  
State Vs. Ram Vinay Bhushan  
U/s 420/506/34 IPC

12.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.


Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. K.R Sharma, learned counsel for one of the complainant.

Complainant namely Mohd. Anwar Hussain is present in the court. He submits that he has settled the matter with the accused.

Shri K.R Sharma, Ld. Counsel for another victim is present, who submits that the matter is not settled between his client and accused.

***In these circumstances, in continuation to order dated 30.03.2020, the interim bail of accused/applicant is extended till 01.07.2020 on the bail bond already furnished.***

Be listed on 01.07.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
12.05.2020




**FIR No. 318/2019**  
**Police Station : Hari Nagar**  
**State Vs. Rajesh @ Bunty**  
**U/s 394/397/411/34 IPC & 25/27/54/59 Arms Act**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Mahesh Patel, learned counsel for applicant / accused.

Fresh application for grant of interim bail to accused/applicant received.  
Issue notice to IO for 20.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No.181/2019**  
**Police Station : Tilak Nagar**  
**State Vs. Sagar @ Champa & Ors**  
**U/s 392/394/397/411/34 IPC**

12.05.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
Sh. Mahesh Kumar Patel, learned counsel for applicant / accused.


Fresh application for grant of interim bail to accused/applicant Sumit Kohli received.

Reply filed.

It is submitted by Ld. Counsel for accused/applicant that he does not want to press the bail application and wants to withdraw the same.

In view of submission, the bail application of accused Sumit Kohli is dismissed as withdrawn.

Bail application stands disposed off accordingly.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**

**FIR No. 93/2020**  
**Police Station : Paschim Vihar**  
**State Vs. Lakan**  
**U/s 376/506 IPC**

12.05.2020


**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 03.05.2020.**

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.  
None for applicant / accused.

Reply filed.

None is present on behalf of accused/applicant.

Be put on 21.05.2020.

  
**(SAMAR VISHAL)**  
**Addl. Sessions Judge-08**  
**West District, THC Delhi**  
**12.05.2020**